



2026:AHC:13137

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 477 of 2026

Brajesh Kumar

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Dharmendra Kumar Tripathi, Shashank Tripathi
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri D.K. Tripathi, learned counsel for the writ petitioner and Sri Gaurav Singh, learned Standing Counsel for the State.

2. The case of the writ petitioner is that the father of the writ petitioner namely Late Rakesh Kumar was appointed as Seasonal Collection Peon on 17.11.1998 and since the date of his appointment he continuously worked till 28.12.2016. According to the writ petitioner, he expired on 01.01.2025. The writ petitioner claims compassionate appointment. He seeks to rely upon the decision in the case of *Pawan Kumar Yadav Vs. State of U.P.* reported in **2011 (1) AWC, 1028** and in the case of *State of U.P. Vs. Kuldeep Thakur*, reported in **2017 (35) LCD page 696**.

3. Learned Standing Counsel on the other hand submits that the claim of the writ petitioner is to be decided at the first instance by Respondent no.3, District Magistrate, Kannauj.

4. Considering the submissions so made across the Bar, the writ petition stands **disposed of** directing the writ petitioner to prefer a comprehensive representation along with self attested copy of the writ petition and the certified copy of the order before Respondent no.3, who on the said motion shall proceed to consider the claim of the writ petitioner strictly in accordance with law within a period of two months, from the date of production of certified copy of the order.

January 20, 2026

N.S.Rathour

(Vikas Budhwar, J.)